

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH – COURT NO. 2**

Excise Appeal No. 75341 of 2014

(Arising out of Order-in-Original No.CCE/BBSR-I/17/2013 dated 18.12.2013 passed by Commissioner of Customs and Service Tax & Central Excise, Bhubaneshwar)

BRG Iron & Steel Co Pvt. Ltd.

Village-Khuranti, Post.-Moutunga,
Dist.-Dhenkanal-759122,
Odisha.

: Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneshwar

C R Building, Rajaswa Vihar, Bhubaneswar-751007,
Odisha.

: Respondent

With

Excise Appeal No. 75342 of 2014

Chakradhar Pradhan Manager Excise

Village-Khuranti, Post.-Moutunga,
Dist.-Dhenkanal-759122,
Odisha.

: Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneshwar

C R Building, Rajaswa Vihar, Bhubaneswar-751007,
Odisha.

: Respondent

With

Excise Appeal No. 75343 of 2014

SS Narayan Manager Store

Village-Khuranti, Post.-Moutunga,
Dist.-Dhenkanal-759122,
Odisha.

: Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneshwar

C R Building, Rajaswa Vihar, Bhubaneswar-751007,
Odisha.

: Respondent

With

Excise Appeal No. 75345 of 2014

Sandeep Goyal MD

Village-Khuranti, Post.-Moutunga,
Dist.-Dhenkanal-759122,
Odisha.

: Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneshwar

C R Building, Rajaswa Vihar, Bhubaneswar-751007,
Odisha.

: Respondent

APPEARANCE:

None for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R.MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 75585-75588/2026

DATE OF HEARING:14.05.2026

DATE OF DECISION : 14.05.2026

No one has appeared on behalf of the appellant inspite of notice. No request for adjournment has been received by the Registry.

2. On going through the records, we find that the appeal pertains to the year 2014. Already adjournments have been granted on the following dates:

13.02.2024

06.04.2026

05.05.2026

3. Since appellants are not responding to the hearing notices sent to them, we take the view that the appellant is not interested for pursuing the appeals.

4. Accordingly, we dismiss the appeals on account of no

prosecution.

(Dictated and Pronounced in the open court)

(R.MURALIDHAR)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)

RG